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**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA**

I.A NO. 125 OF 2024

In

Original Application No.47/2024/EZ

BETWEEN

YOUTH UNITED FOR SUSTAINABLE

ENVIRONMENT TRUST

.....APPLICANT

-V E R S U S-

STATE OF ODISHA & OTHERS

.....RESPONDENTS

I N D E X

SL.NO	DESCRIPTION OF DOCUMENTS	P A G E
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3	Copy of the proposal for amendment dated 27.01.2024. Annexure-R14/1	10-26
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5	Proof of Service.	-42



ANANYA PRADHAN

ADVOCATE

ENR. NO. O-599/2020

MOB:-9937068659

Email:palit_subir02@yahoo.com

CDA, Sector-8, Cuttack, Odisha

X

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA

I.A NO. OF 2024

In

Original Application No.47/2024/EZ

Between

Youth United for Sustainable Environment Trust,
Represented by its president Santanu Kumar Bhukta,
S/o.Golak Bhukta, aged about 32 years, At/P.o-Santhapada,
P.S-Talcher, Dist-Angul, Odisha, 759104

.....Applicant

-Versus-

1. State of Odisha, represented by Chief Secretary,
Government of Odisha, Lokaseva Bhawan, csori@nic.in
2. Tahasildar Talcher, W6X7+6CJ, Talcher, Odisha
759100, tah.talcher-od@nic.in
3. Tahasildar, Parajang, At/P.O/P.S-Parjang, Dhenkanal,
Tah.parjang-od@nic.in
4. District Collector, Angul, At/P.O/Dist-Angul,759001
Dm-angul@nic.in
5. Regional Transport Officer, Angul, R3F5+5G8, NH55,
Nuamauja, Odisha, 759132, Dist-Angul, rtoangul@yahoo.co.in
6. The Superintendent of Police, Angul, At/P.O-Amalapada,
Angul, Odisha, 759122, spang.odpol@nic.in
7. Inspector In Charge (IIC), Talcher Police Station, At-Talcher,
P.S-Talcher, Dist-Angul, 759100, iic.talcher@odishapolice.gov.in



8. Deputy Director of Mines, Talcher Circle, W6X8+66X,
Remuan Rd, Talcher, Odisha, 759100,
[ddm.talcher@orissaminerals.gov.in](mailto:d dm.talcher@orissaminerals.gov.in)
9. Principal Secretary, Water Resource Department,
Government of Odisha, Lokaseba Bhawan, Bhubaneswar, Odisha,
751001, **wrsec.od@nic.in**
10. Member Secretary, Odisha State Pollution Control Board,
A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, 751012, Odisha,
Paribesh1@ospcboard.org
11. Member Secretary, State Environment Impact Assessment
Authority (SEIAA), Odisha, 5RF-2/1, Acharya Vihar, Unit-IX,
Bhubaneswar, Odisha, 751022, **seiaaorissa@gmail.com**
12. Deputy Director General of Forests, Ministry of Environment and
Forests, Climate Change, Integrated Regional Office, Bhubaneswar, A/3,
Rail Vihar, Chandrasekharapur, Bhubaneswar, Odisha, 751023, **[roez.bsr-
mef@nic.in](mailto:roez.bsr-mef@nic.in)**
13. Talcher Thermal Power Station (TTPS), represented by it's
Managing Director, Talcher Thermal Power Station, P.O-Talcher
Thermal, Angul, 759101, Corporate Office, NTPC Limited NTPC
Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi,
110003, **ntpccc@ntpc.co.in**
14. Pitambar Bhutia (Lessee) Nizgarhzami Sand Quarry, At/P.O-
Mandapal, Talcher Town, 759107, **pitambarbhutia@yahoo.com**

.....RESPONDENTS



**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA**

I.A NO. OF 2024

In

Original Application No.47/2024/EZ

BETWEEN
YOUTH UNITED FOR SUSTAINABLE
ENVIRONMENT TRUSTAPPLICANT

-VERSUS-

STATE OF ODISHA & OTHERSRESPONDENTS

An application seeking direction for processing the Environment Clearance pending before the State Environment Impact Assessment Authority with respect to Respondent No.14 - Lessee;

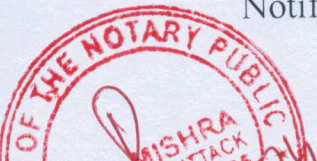
THE HUMBLE PETITION OF THE
PRESENT RESPONDENT NO.14
NAMED ABOVE.

MOST RESPECTFULLY SHEWETH:-

1. That, the original application with O.A No.47/2024/EZ has been filed by the applicant challenging the inaction of the Government respondents in curbing the illegalities and violation of the Environmental Clearance conditions , Consent to Operate conditions , Sustainable Sand Mining Management Guidelines, 2016, and Enforcement and Monitoring of Sand Mining Guidelines 2020, Odisha Sand Policy, 2021, EIA Notification 2006 and Amendment 2016 and Odisha Minor Minerals

Pritam Bhandari

AV



Concession Rules, 2016 by the private respondent no.14 - lessee in carrying on the sand mining operation at Nizgarhzami Sand Quarry, over an area of 24.86 Acres or 10.06Ha in village-Nizgarhzami, Tahasil-Talcher, District-Angul.

2. That, the Joint Committee Report vis-à-vis the Joint Inquiry conducted on 22.04.2024 submitted by the State Pollution Control Board, Odisha evidently steers clear the allegations made against the respondent no.14 - lessee. The Joint Committee made the following observations with regard to the Respondent No.14 - lessee's sand quarry:

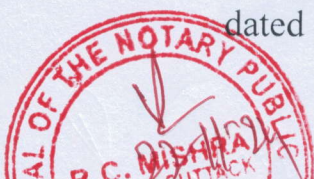
"9. During joint visit it is observed that the major part of the lease of Nizigarhzami Sand Sairat source is submerged under water hence, the area of sand extraction and depth of mining activities could not be ascertained. However, neither any mining activities was carried out nor any heavy machineries (excavators) were engaged during visit at this site. The committee has not observed any illegal and excess mining in the lease area of Nizigarhzami Sand Sairat source during filed visit and also from official record for the present time being.

10. The concerned Revenue Inspector (RI) identified the source. It is observed that there are some pillars posting exist at river embankment side, there is no sign board for the quarry identification.

11. Daily mining register has been maintained and transit permits are being duly provided."

3. That, the Joint Committee Report reveals that the proposal for amendment of Environment Clearance vide SIA/OR/MIN/459690/2024 dated 27.01.2024 was placed before the State Level Expert Appraisal

Pitambar Bhatia



~~4~~

Committee (SEAC) meeting held on 26.02.2024 and the SEAC decided to recommend the proposal as per the replenishment study report submitted by the project proponent, i.e., the respondent no.14. The replenished volume of sand is 9586 cum which has been recommended for extraction for next year subject to modification of mining plan.

[Copy of the proposal for amendment dated 27.01.2024 is annexed herewith as

4. That, the Joint Committee Report also reveals that the amendment of Environment Clearance proposal vide SIA/OR/MIN/459690/2024 dated 27.01.2024 to the State Environmental Impact Assessment Authority (SEIAA) was decided to be kept pending awaiting the submission of the Joint Committee Report by the State Pollution Control Board. The Joint Committee Report was to be submitted as per the directions of the learned tribunal vide order dated 12.03.2024 passed in OA 47/2024/EZ, Kolkata.

Annexure - R-14/1
P. 14/1

[Copy of the Minutes of 162nd Meeting of SEIAA, Odisha dated 03.04.24 is annexed as

5. That, in due deference of the learned National Green Tribunal the SEIAA has voluntarily stalled the grant of E.C with the necessary amendment in favour of the Respondent No.14 - lessee of the Nizgarhzami Sand Quarry thereby stopping the sand mining operation. Nonetheless, there exists no formal order of this learned Tribunal stopping the sand mining operation of the Nizgarhzami Sand Quarry leased to Respondent No.14.

Annexure - R-14/2

6. The respondent no.14 hereby submits this application under the requisite statutory provisions, seeking the expedited issuance of the Environmental Clearance for the Nizgarhzami Sand Quarry, which is currently under review by the State Environmental Impact Assessment Authority (SEIAA). This statutory clearance is imperative for the resumption of sand mining operations. Hence, compliance with all relevant environmental regulations has been ensured, and the necessary documentation has been duly submitted for SEIAA's consideration.

sdv



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7. That, in light of the above, it is humbly and respectfully prayed that this learned Tribunal may kindly direct that the pending application for amendment of the E.C proposal vide SIA/OR/MIN/459690/2024 dated 27.01.2024 made by the Respondent No.14 be further processed by SEIAA in view of the fact that pendency of the present proceedings before this learned Tribunal shall not be a bar for SEIAA to proceed further with the pending E.C application, subject to all the statutory clearance made by the Respondent No.14 – lessee.

P. Harsh Bhandari

PRAYER

It is therefore most humbly and respectfully prayed that this learned Tribunal may graciously be pleased to allow this application and kindly direct that the pendency of this proceedings shall not be a bar for State Environment Impact Assessment Authority (SEIAA) to proceed further with the pending application for amendment of environment clearance subject to all the statutory clearances made by the Respondent No.14 – lessee of the Nizgarhazami Sand Quarry, under Tahasil-Talcher, District-Angul, vide Khata No.446, Plot No.3695;

And may further be pleased to pass any other order / orders in favour of the present Respondent No.14 as it may deem just and proper;

And for this act of kindness the present Respondent No.14 shall as in duty bound ever pray.


ANANYA PRADHAN

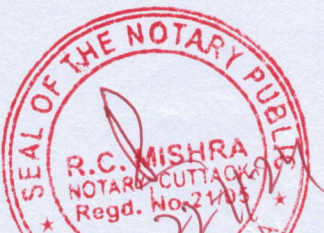
ADVOCATE

ENR. NO. O-599/2020

MOB:-9937068659

Email:palit_subir02@yahoo.com

CDA, Sector-8, Cuttack, Odisha



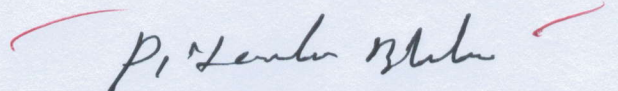
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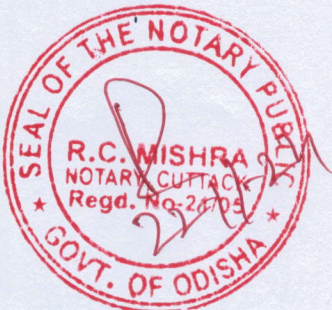
VERIFICATION

I, Sri Pitambar Bhutia, aged about 45 years, S/o.-Bhaskar Bhutia, At/P.O-Mandapal, Talcher Town, Pin-759107, Lessee of Nizgarhjami Sand Quarry, do hereby solemnly verify that the facts stated above are true to the best of my knowledge and belief, and no material facts have been concealed therefrom.

Date: 22.11.2024

Place: Cuttack


VERIFICANT





-X-

AFFIDAVIT

I, Sri Pitambar Bhutia, aged about 45 years, S/o.-Bhaskar Bhutia, At/P.O-Mandapal, Talcher Town, Pin-759107, Lessee of Nizgarhjami Sand Quarry, do hereby solemnly affirm and state as follows:

1. That, I am the Respondent No.14 in Original Application in the accompanying I.A and being aware of the facts thereof, I am competent to swear the present affidavit.
2. That, the contents of the accompanying I.A have been drafted by my counsel upon my instruction and the legal submissions therein are based upon legal advice, and are believed to be true and correct to the best of my knowledge and belief.
3. That, the contents of the accompanying I.A are not being reproduced in the present affidavit for the sake of brevity and the same may be read from the application and may be considered as a part and parcel of the present affidavit.

Identified By:

Advocate
ANANYA PRADHAN

Place: Cuttack
Date: 22.11.2024

Pitambar Bhutia

DEPONENT

Solemnly affirm on in Oath by the Deponent at Cuttack on 22.11.24 being identified by Ananya Pradhan Advocate/Adv's Clerk/S.O., AG's office/Notary Personally, that the facts stated above are true to the best of his/her knowledge.

RAMA CHANDRA MISHRA, NOTARY



Project Details

Common Application Form

- 1X -

1. Details of Project

1.1. Name of the Project

Application for Amendment of EC for mining of sand from Nizagarhzami Sand Quarry over an area of 10.06 Ha. or 24.86 Acres over plot no- 3695, Khata no- 446 in Mauza- Nizagarhzami, Tahasil- Talcher, Dist- Anugul in favor of Sri Pitambar Bhutia.

1.2. Project Proposal For

Amendment

1.3. Project ID (Single Window Number)

SW/168970/2024

1.4. Description of Project

Nizagarhzami sand Quarry is a sand mining project over an area of 10.06 Ha. or 24.86 Acres in Village/ Mouza- Nizagarhzami, Tahasil- Talcher, Dist- Anugul.

2. Details of the Company/Organization/User Agency making application

2.1. Legal Status of the Company/Organization/User Agency

Others

2.2. Name of the Company/ Organization/User agency

PITAMBAR BHUTIA

Registered address

2.3. Address

MANDAPAL, TALCHER TOWN

2.4. Village /Town / City

Mandapal

2.5. State

ODISHA

2.6. District

ANUGUL

2.7. Pin Code

759107

2.8. E-mail address

pitambarbhutia@yahoo.com

2.9. Mobile number

8327742276

3. Details of the person making application

3.1. Name

PITAMBAR BHUTIA

3.2. Designation

LESSEE

Correspondence address

3.3. Address

MANDAPAL

3.4. Village /Town / City

Mandapal

3.5. State

ODISHA

3.6. District

ANUGUL

3.7. Pin Code

759107

3.8. E-mail address

pitambarbhutia@yahoo.com

3.9. Mobile number

8327742276

Project Location

4. Location of the Project or Activity

4.1. Upload KML

nizgarhzami kml.kml

4.2. Whether the project/activity falling in the state/UT sharing international borders

NO

5. Shape of the Project

Hybrid

Location Details

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
F45T1	ODISHA	Anugul	Colliery	NIJIGADJAMI	Khata No- 446, Plot No- 3695



remarks

khata No- 446, Plot No- 3695

Project Activity Cost

6. Project/Activity Cost

6.1. Total Cost of the Project at current price level (in Lakhs) 60
 Amount in Words : **Sixty Lakh(s) Only**

7. Employment likely to be generated

7.1. During construction phase

Permanent employment

Temporary employment

7.2. During operational phase

Permanent employment

7.2.1. No. of permanent employment (No.s) [A] 1

7.2.2. Period of employment (No. of days) [B] 200

7.2.3. No. of man-days [X]=[A]*[B] 200

Temporary employment

7.2.4. Temporary / Contractual employment (No. of Man days) [Y] 5800

7.2.5. Total [X] + [Y] 6000

Others

8. Whether Rehabilitation and Resettlement (R&R) involved? NO

9. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required? NO

10. Whether any alternative site(s) examined or part thereof for the non-site-specific component? NO

10.1. Reason thereof This is a site specific project

11. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site? NO

12. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? NO

13. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government? NO

Basic Information

1. Category of the Project/Activity

1.1. Whether multiple items (Components) as per the notification involved in the proposal?	N/A
2. Whether project/activity attracts the General Condition specified in the Schedule of EIA Notification?	N/A
3. Whether located proximity to Protected Area Notified Under the Wild Life (Protection) Act, 1972?	N/A
4. Whether located proximity to Critically Polluted area as identified by the CPCB from time to time?	N/A
5. Whether located proximity to Notified Eco-Sensitive area notified under Environmental (Protection) Act, 1986?	N/A
6. Whether located proximity to Inter-State Boundaries and International Boundaries?	N/A
7. Whether located proximity to Severely polluted areas as identified by the CPCB from time to time?	N/A
8. Category of the Project as per EIA Notification, 2006	N/A
9. Whether Proposal has interlinked / interdependent projects or activities?	N/A
10. Whether any Forest Land involved in the project or part thereof	N/A
11. Whether NBWL recommendation is required?	N/A

Project Details

Details of Earlier EC/CTE/CTO of Existing Projects

12. Whether Environment Clearance available for the existing project / activity?	Yes			
Proposal No.	SIA/OR/MIN/61829/2021			
Date of environmental clearance	28/12/2022			
MoEFCC / SEIAA File Number	61829/250-MINB1/07-2022			
Upload EC Letter (in pdf)	EC_.pdf			
Whether any amendment / corrigendum / transfer to the earlier EC has been obtained?	No			
Status of Implementation of Project or Activity	Project is operational for partial components/units envisaged in the EC			
Reference Number of latest Consent obtained from SPCB / UTPCC	1292/Quarry/ROSPCB/AGL/86/2017-18			
Date of latest consent issued	06/04/2023			
Validity of latest consent (Valid up to)	31/03/2024			
Upload copy of latest consent order	CTO_.pdf			
EC	CTE	CTO	Details of Unimplemented units	Remarks
18000cum for 1st year	18000cum	18000 cum for 1st year & 4500 cum for 2nd year	Production for the next year	N/A
13. Whether the project/activity located in Notified Industrial Area?	No			



- 14. Whether the project/activity located in CRZ or ICRZ area? No
- 15. Whether the project proposed to be located in Territorial waters (Off-shore) No
- 16. Whether project/activity attracts the Specific Condition specified in the Schedule of EIA Notification? No
- 17. Whether project/activity located in the Eco-sensitive Zone notified/proposed to be notified under Environment (Protection) Act, 1986 No

Product Details

18. Details of Products & By-products

Name of Product	Product / By Product	Quantity / Capacity				Mode of Transport / Transmission	Remarks
		Existing	Proposed	Total	Unit		
Sand	Product	28800	0	28800	Tons per Annum (TPA)	Road	During Replenishment study the volume of sand has decreased into 9586.44 cum

- 19. Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary? No

Note : Others, interalia, includes areas protected under international conventions/ Area important or sensitive ecological reasons/ Sensitive species of flora or fauna/ Inland or coastal/Tourist places/ Defence installations / Densely populated areas/ Areas containing important, high quality, or scarce resources/ Areas susceptible to natural Hazards

- 20. Status of collection of baseline data Already collected

Period of baseline data collection

- 20.1. From 01/12/2020
- 20.2. To 31/01/2021

- 21. Seasons of collection Post monsoon

22. Number of Monitoring locations for

- 22.1. Meteorology (Nos.) 1
- 22.2. Ambient Air Quality (Nos.) 7
- 22.3. Surface Water Quality (Nos.) 3
- 22.4. Ground Water Quality (Nos.) 6
- 22.5. Ground water level (Nos.) 20
- 22.6. Noise Level (Nos.) 7
- 22.7. Soil Quality (Nos.) 7
- 22.8. Summary on the baseline situation Base line Nizagarhzami.pdf
- 22.9. Map showing the monitoring locations Base line Nizagarhzami.pdf

Consultant Details

- 21. Whether QCI/NABET Accredited EIA Consultant engaged? N/A



Project Details

1. Introduction of Project or Activity

- 1.1. Need for the project or activity and its importance to the country/region This project is highly important for constructional activities.
- 1.2. Demand - Supply Gap and Domestic and export markets, if any N/A

2. Social Infrastructure

- 2.1. Readily available Existing
- 2.2. Proposed to be developed NA

3. Connectivity to the project or activity

- 3.1. Nearest railway station and its distance (in Km) Talcher 3.0
- 3.2. Nearest Airport and its distance (in Km) Bhubaneswar 79
- 3.3. Nearest Town/City/District head quarter and its distance (in Km) Talcher 3.2
- 4. Soil classification Sandy
- 5. Distance from the HFL of the river in m, if any N/A

6. Benefits of the project

- 6.1. Social benefits of project or activity This project generate Employment
- 6.2. Financial benefits of project or activity This unit generates Revenue for the Government.

7. Project/ Activity Construction Status

Completed

- 7.1. Date of Start 23/01/2024
- 7.2. Likely date of completion 23/01/2024

Construction Details

2. Use of resources for construction or operation of the project

- 2.1. Whether requirement of water involved in the project? No
- 2.2. Whether requirement of Minerals and/or fuels involved in the project? No
- 2.3. Construction material No
- 2.4. Timber No
- 2.5. Electric Power: No
- 2.6. Whether any other natural resources / other raw materials required?: No
- 2.7. Whether any use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) required? No
- 2.8. Whether any resource efficiency / optimization / recycling and reuse envisaged in the project? No

Physical Changes

- 3. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:



- 3.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity? No
- 3.2. Whether any clearance of existing vegetation due to project activity? No
- 3.3. Whether any loss of native species or genetic diversity? No
- 3.4. Whether any demolition works involved in project activity? No
- 3.5. Whether any linear structures proposed for diversion or demolition due to project activity? (e.g. roads, transmission lines, rail line, pipeline, conveyor, etc.) No
- 3.6. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements? No
- 3.7. Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area? No
- 3.8. Whether any dismantling or decommissioning or restoration works or reclamation works (Long-term/ short-term)? No
- 3.9. Whether any construction works for temporary use for project activity? No
- 3.10. Whether any cut and fill excavations proposed for the project activity? No
- 3.11. Whether any underground works including tunnelling? No
- 3.12. Whether any dredging involved in project? No
- 3.13. Whether any offshore structures involved in project? No
- 3.14. Whether any new road, rail, sea, airports, helipad, etc. during construction or operation? No
- 3.15. Whether any construction of new linear structures? (e.g. transmission lines, pipelines, etc.) No
- 3.16. Whether any Facilities for storage of goods or raw materials? No
- 3.17. Whether any Facilities for long term/ permanent housing of operational workers/ staff? No
- 3.18. Whether any Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers? No
- 3.19. Whether any Stream crossings, temporary and permanent? No
- 3.20. Whether any Influx of people to an area in either temporarily or permanently? No
- 3.21. Whether any other information would like to submit? No

Pollution Details

4. Release of pollutants to Air and Mitigation measures

- 4.1. Whether any probable air pollutants generated? Yes

Air Pollution Source	Probable Pollutants	Mitigation Measures
Excavation	Dust Pollution	Water sprinkling and green belt development
Transport of raw material/products	Increase SPM, RPM level, SOx, NOx due to vehicles	Periodic Water sprinkling, covered by tarpaulin during transportation.
4.2. Other information, if any	N/A	
4.3. Generation of Noise & Vibration and mitigation measures		
4.3.1. Whether any probable generation of Noise and vibration from the proposed project?	Yes	
4.3.1.1. Sources of Noise	During transportation vehicle sound may create some noises.	
4.3.1.2. Sources of Vibration	None	
4.3.1.3. Details of blasting, if any	None	
4.3.1.4. Other information, if any	N/A	
4.3.1.5. Whether any mitigation measures proposed for Noise & Vibration?	Yes	
4.3.1.5.1. Mitigation measures proposed for control of Noise	Periodic Maintenance of vehicles to keep in good condition and speed limit will restrict.	
4.3.1.5.2. Mitigation measures proposed for control of vibration	None	
4.3.1.5.3. Other information, if any	N/A	
4.3.2. Whether any probable generation of Light and Heat?	No	
4.4. Discharge of pollutants to water and mitigation measures		
4.4.1. Whether any probable water pollutants generated?	No	
4.5. Probable sources of water pollutant	No	
Details of reuse / recycle of wastewater		
Details	Qty / Capacity	
	Present	Upon Expansion
4.6. Quantity of waste water generation per day (KLD)	0	0
4.7. Quantity of treated water proposed to use per day (KLD)	0	0
4.8. Quantity of treated water proposed to discharge outside the premises (KLD)	0	0
4.9. Purpose for which treated water is proposed to use	0	0
4.10. Whether it is proposed to opt/avail common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) facility?	No	
4.11. Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?	No	
4.12. Whether the adequacy of the Sewage Treatment Plant (STP) or Effluent Treatment Plant certified by an independent expert?	No	
4.12.1. Reasons thereof	None	
4.13. Whether any other mitigation measures proposed?	No	
4.14. Whether Dual Plumbing System proposed to be implemented?	No	
4.14.1. Reasons thereof	None	
4.15. Whether any discharge of treated effluent involved?	No	



7. Ground water intersection and water conservation measures:

7.1. Whether ground water table intersection involved in the project activities?	No
7.2. Area category from Groundwater availability perspective?	Safe
7.3. Whether Rainwater harvesting proposed	No
7.4. Whether any other water conservation measures proposed?	No
7.5. Whether the ZLD is proposed?	No

8. Greenbelt

Description	Existing	Proposed Incremental	Total after Expansion
8.1. Area proposed for green belt (in Ha)	0	0	0
8.2. Width of green belt (in m) along the boundary of the project or activity	0	0	0
8.3. Percentage of the total area covered under green belt	0	0	0
8.4. Details of the species proposed for plantation	0	0	
8.5. No. of tree saplings to be planted	940	0	940
8.6. Funds allocated for plantation in Lakhs.	4.5	0	4.5

Waste Generation

9. Production of wastes during construction or operation or decommissioning

9.1. Whether any generation of Solid waste (domestic wastes)?	No
9.2. Whether any generation of plastic waste?	No
9.3. Whether any generation of e-waste?	No
9.4. Whether any generation of batteries waste?	No
9.5. Whether any generation of Bio-medical waste?	No
9.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)?	No
9.7. Whether any generation of construction or demolition wastes?	No
9.8. Whether any generation of other wastes?	No
9.9. Whether any generation of surplus products?	No
9.10. Whether measures for waste minimization proposed?	No

Risk Assessment

10. Whether any risks associated with project activities which could affect human health or the environment, -

10.1. From explosions, spillages, fires etc. from storage, handling, use or production of hazardous substances?	No
10.2. From any other causes?	No
10.3. Could the project be affected by natural disasters causing	



environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	No
10.4. Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No
10.5. Could project adversely affect the wellbeing of people in project area e.g. by changing living conditions?	No
10.6. Vulnerable groups of people who could be adversely affected by the project e.g. hospital patients, children, the elderly etc.	No
10.7. Risk Management Plan	Yes
10.7.1. Details thereof	will be part of EIA report
10.8. Whether any likely impacts of the proposed activity on the existing facilities adjacent to the proposed site due to generation of dust, smoke, odorous fumes or other hazardous gases?	No
11. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality	
11.1. Whether lead to development of supportive facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: Supportive infrastructure (roads, power supply, waste or waste water treatment, etc.); housing development; industries in supply chain and downstream; any other?	No
11.2. Whether lead to after-use of the site, which could have an impact on the environment? (e.g. mine void, dump sites, etc.)	No
11.3. Whether set a precedent for later developments?	No
11.4. Have cumulative effects due to proximity to other existing or planned projects with similar effects?	No
11.5. Whether lead to growth of alien species, if any?	No
11.6. Is there any threat of the project to the biodiversity (including displacement of fauna—both terrestrial and aquatic and avi-fauna or creation of barriers for their movement)?	No
11.7. Will the proposed project in any way result in the obstruction of a view, scenic amenity or landscapes?	No
11.8. Is there any impact on anthropological or archaeological sites or any important site feature in the vicinity of the proposed site have been considered?	No
11.9. Will the proposed project result in any changes to the demographic structure of local population?	No
11.10. Will the project cause adverse effect on local communities, disturbance to sacred sites or other cultural values?	No

12. Mining Proposals

12.1. Details of Letter of Intent (LoI) / Vesting order / Mining Lease	
12.1.1. Date of issue of LoI/Vesting order/Minning Lease	19/01/2023
12.1.2. Validity of the LoI/Vesting order	19/01/2028
12.1.3. Lease Period	05/00
12.1.4. Date of expiry of lease	19/01/2028
12.1.5. Lease area (in Ha) as per LoI/Vesting order/Mining Lease	10.06
12.1.6. Production capacity (in MTPA) as per LoI / Vesting Order / Mining lease, if any prescribed	0.288

12.1.7. Details of Lease renewal(s), if any

NA

12.1.8. Other information, if any

NA

-1 X-

13. Status of approval of Mining plan

Approved

14. Minerals to be mined

Name of Mineral	Classification	Production Capacity	Remarks
Sand	Minor	0.288	18000 Cum

15. Details of Total excavation (RoM) including Topsoil, Overburden, Mining waste, Rejects, etc.

15.1. Total excavation in MTPA	0.288
15.2. Total Excavation in M.Cu.m/Annum	18000
15.3. Enter stripping Ratio	01:01
15.4. Other information, if any	

16. Mineral Reserves

Name of Mineral	Proved Reserves	Indicated Reserves	Inferred Reserves	Mineable Reserves	Remarks
Sand	1.649	0	0	1.581	

17. Life of Mine (Years)

17.1. Life of the mine as per approved mining plan	05/00
17.2. Life of the mine as per total estimated reserves, if any	05/00
17.3. Other information, if any	

18. Type and method of Mining Method

18.1. Type of mining	Opencast
18.2. Method of mining	Manual
18.3. Other information, if any	NA

19. Type of blasting, if any, to be adopted

19.1. Type of blasting	NA
19.2. Mitigation measures for control of blast induced vibrations	NA
19.3. Other information, if any	NA

20. Whether it is proposed to install beneficiation plant/Coal washery within the mining lease area?

No

21. Whether it is proposed to install crusher within the mining lease area?

No

22. Dumping strategy

Description	Area in Ha	Maximum height in m	Remarks
External dump	0	0	N/A
Internal dump	0	0	N/A

Topsail dump/ storage 0 0



23. Topsoil management

- 23.1. Total Topsoil excavated during the entire life of the mine (In Million Cubic Meter) 0
- 23.2. Utilization strategy of topsoil 0
- 23.3. Other information, if any NA

24. Details of the Quarry/Mine Pit

- 24.1. Total Quarry Area (Ha) 10.06
- 24.2. Enter Area of final void (in Hectare) 7.55
- 24.3. Maximum Depth of final void (in meter) 1
- 24.4. Other information, if any NA

25. Details of Transportation

- 25.1. Mode of transportation upto pit head Manual Loading
- 25.2. Mode of transportation from pit head to siding/loading Manual Loading
- 25.3. Mode of transport from loading point to consumers Road
- 25.4. Other information, if any NA

26. Details of reclamation/post mining land use

- 26.1. Plantation area (ha) 0
- 26.2. Water body in Ha 1.29
- 26.3. Public use in Ha 0.4
- 26.4. Enter Other uses in Ha 7.55

27. Details of DSR; Cluster and Replenishment study

- 27.1. Whether approved DSR available Yes
- 27.2. Whether the instant proposal is part of cluster No

28. Production details for expansion / modernization proposals

Financial Year	Sanctioned Capacity(MTPA) as per			Actual Production	Excess Production
	EC	CTO	Approved Mining Plan		
2022-2027	0.288	0.288	0.288	18000	0

Enclosures

- 13. Layout Plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates Surface plan.pdf
- 14. Letter of Intent / Mining Lease Mining Letter.pdf
- 15. Schematic representation of the feasibility drawings which give information for EIA purpose PMCP.pdf

15. Additional Information

S. No.	Document Name	Remark	Document
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Undertaking

16. I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

16.1. Name	PITAMBAR BHUTIA
16.2. Designation	LESSEE
16.3. Company	PITAMBAR BHUTIA
16.4. Address	MANDAPAL, TALCHER TOWN
16.5. Date	27/01/2024

1. Details of Terms of Reference (ToR)

2. Select nature of the ToR

Standard ToR available on website

Note: Please select option "Standard ToR available on website" in case of Expansion under 7 (ii) (a).

3. Details of Public Consultation

3.1. Whether the Project has been exempted from Public Hearing? No

Details of Public Hearing

Date of advertisement	Date of PH	Venue				Distance from project boundary (Km)	No. of People attended	Designation of Preceding Officer	Copy of duly signed Proceedings of Public Hearing in English
		State	District	Sub District	Village				
22/10/2021	24/11/2021	ODIS HA	ANUGU L	Talcher Sadar	Khairapal	4	45	Additional District Magistrate	English PH.pdf Preview

No. of written comments / suggestions / objections received 10

Major issues raised	Response of Project Proponent	Whether addressed in Final EIA/EMP	Reference of Final EIA/EMP
Water Sprinkling on roads, Plantation, Prevention of soil erosion Cleaning of river bank etc.	Project proponent has committed that regular water sprinkling will be done during mining activity.	Yes	Chapter-10

Action Plan on issues raised during public hearing & written submissions as per MoEF&CC OM dated 30/09/2020

Action Plan.pdf Preview

Upload documents if any

N/A

Baseline Details

3. Summary of Baseline Data

Details of Baseline data collection

3.1. Season Post monsoon

Period of collection

3.2. From 01/12/2020

3.3. To 31/01/2021

Number of monitoring locations

3.4. Meteorology (Nos.)	1
3.5. Ambient Air Quality (Nos.)	7
3.6. Surface Water Quality (Nos.)	3
3.7. Ground Water Quality (Nos.)	6
3.8. Ground Water Level (Nos.)	20
3.9. Noise Level (Nos.)	7
3.10. Soil Quality (Nos.)	7

4. Meteorological Parameters

Parameter	Min. Value	Max. Value	Mean Value
4.1. Temperature (°C)	7.5	42	42
4.2. Wind Speed (m/s)	0.92	0.92	0.92
4.3. Relative Humidity (%)	41	84	84
4.4. Solar Radiation (W/m ²)	0.92	0.92	0.92

Total rainfall (mm) No. of rainy days Average annual rainfall (mm)

1501.3 220 1587.4

Predominant Wind direction

South-southwest (SSW)

4.5. Rainfall

4.6. Predominant Wind direction

5. Ambient Air Quality

Note: Please Specify range in case of data monitored at multiple locations

Monitoring Location			Observed Value			
Buffer Zone	Criteria Pollutant	Unit	From	To	Mean Value	Prescribed Standard
Buffer Zone	PM10	Micro Gram per Meter Cube	63.90	87.34	72.30	100

Monitoring Location			Observed Value			
Core Zone	Criteria Pollutant	Unit	From	To	Mean Value	Prescribed Standard
Core Zone	NOx	Micro Gram per Meter Cube	13.05	25.95	18.58	80

6. Surface Water Quality

Note: Please Specify range in case of data monitored at multiple locations

Monitoring Location			Observed Value			CPCB Water Quality Criteria	
Buffer Zone	Criteria Pollutant	Unit	From	To	Standard as per IS: 2296-1982	Class	Standard
Buffer Zone	pH	NA	8	8.07	3025	Good	3025

Monitoring Location			Observed Value			CPCB Water Quality Criteria	
Core Zone	Criteria Pollutant	Unit	From	To	Standard as per IS: 2296-1982	Class	Standard
Core Zone							

7. Ground Water Quality

Note: Please Specify range in case of data monitored at multiple locations

Monitoring Location			Observed Value			
Buffer Zone	Criteria Pollutant	Unit	From	To	Standard as per IS: 10500 Desired Limits	Standard as per IS: 10500 Permissible Limits
Buffer Zone	Chlorides	mg/L	1.0	1.08	250	1000

Monitoring Location			Observed Value			
Core Zone	Criteria Pollutant	Unit	From	To	IS: 10500 Desired Limits	IS: 10500 Permissible Limits
Core Zone	Chlorides	mg/L	1.0	1.08	250	1000

8. Ground Water Level (Phreatic Surface)

Monitoring Location	Range of Water Table Pre-monsoon Season (in m below ground level)		Range of Water Table Post-monsoon Season (in m below ground level)	
	From (Pre-monsoon)	To (Pre-monsoon)	From (Post-monsoon)	To (Post-monsoon)
Buffer Zone	4	7	10	14

Monitoring Location	Range of Water Table Pre-monsoon Season (in m below ground level)		Range of Water Table Post-monsoon Season (in m below ground level)	
	From (Pre-monsoon)	To (Pre-monsoon)	From (Post-monsoon)	To (Post-monsoon)
Core Zone	4	7	10	14

9. Whether Ground Water Intersection will be there?

No

10. Noise Level

Monitoring Location	Observed Noise Level (dB(A))	Prescribed Standard (dB(A))

Buffer Zone

Monitoring Location	Category	Day Time Level		Night Time Level		Day Time Level	Night Time Level
		From	To	From	To		
Buffer Zone	Industrial area	60.30	62.32	50.00	51.65	75	70

556



Monitoring Location

Monitoring Location	Category	Observed Noise Level(dB(A))				Prescribed Standard(dB(A))	
		Day Time Level		Night Time Level		Day Time Level	Night Time Level
		From	To	From	To		
Core Zone	Industrial area	60.30	62.32	50.00	51.65	75	70

11. Soil Quality

Physical Characteristics

Note: Please Specify range in case of data monitored at multiple locations

Monitoring Location	Soil Texture	Particle Size Distribution (%)			Water Holding Capacity (%)	Porosity (%)
		Sand	Silt	Clay		
Buffer Zone	Sand	66	12	22	31.52	40.68

Monitoring Location	Soil Texture	Particle Size Distribution (%)			Water Holding Capacity (%)	Porosity (%)
		Sand	Silt	Clay		
Core Zone	Sandy Clay	66	12	22	31.52	40.68

12. Chemical Properties

Note: Please Specify range in case of data monitored at multiple locations

Monitoring Location	Criteria Parameter	Observed Value			Unit	Permissible Standard
		From	To			
Buffer Zone	Calcium	70.00	70.5		Mg/l	200

Monitoring Location	Criteria Parameter	Observed Value			Unit	Permissible Standard
		From	To			
Core Zone	Calcium	70.00	70.5		Mg/l	200

13. Whether Traffic study has been conducted?

No

13.1. Reason thereof

NA

14. Whether any Schedule-I Species found in the study area?

No

14.1. Whether conservation plan for Schedule-I Species has been approved by competent authority?

N/A

15. Impact Prediction

Air Quality Impact Prediction

Monitoring Location			Criteria Pollutant	Unit	Baseline Concentration [A]	Predicted incremental value considering worst case stability class [B]	Total GLC [A]+[B]	Prescribed Standard
Lat	Long	Core/Buffer						
20° 55' 21" N	83° 14' 32" E	Buffer Zone	SO2	Microgram per m3	16.14	0.34	16.48	0

16. Funds Allocated for Environment Management

16.1. Funds Allocated for Environment Management (Capital) (In Lakhs) 4

16.1. Funds Allocated for Environment Management (Capital) (In Lakhs)	4
16.2. Funds Allocated towards Corporate Environmental Responsibility (In Lakhs)	1.2
16.3. Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (In Lakhs)	4

Summary of allocation of fund for EMP

EMPs	Capital Cost (INR)	Recurring Cost per Annum (INR)
10	4.67	4.2
Total	4	4

17. Status of Land Acquisition Acquired

18. Details of Post-project monitoring program

Parameters to be monitored during construction and operation of the unit

Attribute	Parameters proposed for monitoring	Monitoring		Mode of Monitoring	Frequency of Monitoring	Project phase in which monitoring is required	Monitoring Agency
		Lat	Long				
Air Quality	Collected	20° 55' 21"	83° 14' 32"	Manual	Twice in year	Operation	NA

19. Whether Environmental cell is proposed for implementation and monitoring of EMP Yes

19.1. Organizational structure of the Environmental Management Cell NA

19.2. Details of responsibilities and scope of work, assigned to each member in the organizational structure of the Environmental Management Cell NA

19.3. Details on procedure to report observation of Environmental Management Cell to Project Head NA

20. Whether compliance report from integrated regional office on existing EC is obtained? Yet not Obtained

20.1. Reason thereof Will Submit

Enclosures

21. Document to be attached

21.1. Upload Copy of Final EIA/EMP Report	EIA.pdf
21.2. Executive summary of feasibility report/project report	Summary.pdf

URL of the MoC or IBM or DMG where it is available?

Copy of approved mining plan (In case of mining project) Mining Plan.pdf

22. Upload Copy of Final Layout Plan (Upload pdf only) Lease Map.pdf

URL of the site where it is available?

23. Upload copy of District Survey Report (for mining of minor minerals only) DSR 1.pdf

URL of the MoC or IBM or DMG where it is available?

24. Upload copy of Replenishment Study Report Replenishment Study Report (2).pdf

22. Additional Information

S. No.	Document Name	Document	Remark
1	Mining Officer Letter	MO Letter.pdf	Mining Officer Letter
2	EC Compliance	EC__Compliance_[1].pdf	EC Compliance
3	Declaration	Declaration.pdf	Declaration
4	Replenishment Study Report	Replenishment Study Report (2).pdf	Replenishment Study Report for the year 23-24

Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

22. Name PITAMBAR BHUTIA
 23. Designation LESSEE
 24. Company PITAMBAR BHUTIA
 25. Address MANDAPAL
 26. Date 27/01/2024

Amendment Logs Legacy

Description	Reference	Proposed / Amendment		Reason
		Existing	Amendment	
As per the Guidelines of MOEF for sustainable sand	2016 and 2020	Existing	Amendment	As per the Guidelines of MOEF & CC for sustainable sand mining management guideline 2016 and monitoring guideline for sand mining 2020

TRUE COPY ATTESTED

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ADV

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Government of India
Ministry of Environment, Forest and Climate Change
 (Issued by the State Environment Impact Assessment
 Authority (SEIAA),
 ODISHA)



Minutes of 162nd Meeting Part 1/2 State Environment Impact Assessment Authority meeting held from 03/04/2024 to 03/04/2024

Date: 08/04/2024

MoM ID: EC/MOM/SEIAA/142816/4/2024
Agenda ID: EC/AGENDA/SEIAA/142816/4/2024
Meeting Venue: Conference hall of SEIAA, Odisha
Meeting Mode: Physical
Date & Time:

03/04/2024	04:00 PM	05:30 PM
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1. Opening remarks

Shri Sisir Kumar Ratho, Chairman, SEIAA, Odisha extended a warm welcome to Dr. K. Murugesan, Member Secretary SEIAA Odisha and Shri Biswajit Mohanty, Member SEIAA Odisha and started the discussion on the proposals placed in the meeting

2. Confirmation of the minutes of previous meeting

https://parivesh.nic.in/utildoc/53053481_1710243212573-signed.pdf

3. Details of proposals considered by the committee

Day 1 -03/04/2024

3.1. Agenda Item No 1:**3.1.1. Details of the proposal**

Purutiguda Sand Quarry over an area of 13.688 Acre or 5.539 Hectares bearing plot No- 1285 of Khat No- 512 in village Purutiguda under Kashinagar Tahasil of Gajapati District, Odisha by BANSIDHAR SWAIN located at G AJAPATI,ODISHA			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/459798/2024	459798/16-MINB1/01-2024	24/01/2024	Mining of minerals (1(a))

3.1.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :06/03/2024

Deliberations of SEAC 1 :

After detailed discussion, the SEAC decided to reject the proposal for the reason as pointed out at para 23 and PP shall submit revised replenishment study to consider the proposal.

3.1.3. Deliberations by the SEIAA in current meetings

After detailed deliberation in the matter, the Authority decide that the PP is required to clarify the observation of SEAC that the replenishment volume shall be carried out by multiplying the Mineable area (28721 sqm) with the difference in elevation (0.9m) but not with the minable sand volume. Hence, Replenished volume calculation is erroneous.

3.1.4. Recommendation of SEIAA

Deferred for ADS

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Proposal for amendment of EC for Bachhasailo Devi River Sand Quarry is located in village Bachhasailo over an area of 12.10 Ac/ 4.896 ha. under Niali Tahasil in Cuttack District of Odisha. by BENUDHAR PATRA located at CUTTACK,ODISHA

Proposal For		Amendment in EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/459868/2024	459868/12-MIN/01-2024	25/01/2024	Mining of minerals (1(a))

3.2.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :26/02/2024

Deliberations of SEAC 1 :

The SEAC decided to reject the replenishment study report submitted for the proposal based on following reasons:

Replenishment Study Report is deficient in the following respects-

- 1.Details of benchmarks
- 2.Details of GCPs
- 3.Contour map given does not mention the readings of contours marked.

Hence not accepted.

3.2.3. Deliberations by the SEIAA in current meetings

After detailed deliberation in the matter, the Authority decided to **reject** the replenishment study report and the amendment of EC proposal of Bachhasailo Devi River Sand Quarry as per SEAC recommendation.

3.2.4. Recommendation of SEIAA

Reject

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Proposal for Amendment of EC of Kathajodi Sand Quarry over an area of 12.50 Acres or 5.06 ha at village-Silpa puri, Tahasil- Sadar Cuttack, District-Cuttack, Odisha of Smt. Chinmayee Muduli. by CHINMAYEE MUDULI located at CUTTACK,ODISHA			
Proposal For		Amendment in EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/459885/2024	459885/13-MIN/01-2024	25/01/2024	Mining of minerals (1(a))

3.3.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :26/02/2024

Deliberations of SEAC 1 :

The SEAC decided to reject the replenishment study report submitted for the proposal based on following reasons:

Replenishment Study Report is deficient in the following respects-

1.Details of benchmarks

2.Details of GCPs

3. Contour map given does not mention the readings of contours marked.

Hence not accepted.

3.3.3. Deliberations by the SEIAA in current meetings

After detailed deliberation in the matter, the Authority decided to **reject** the replenishment study report and the amendment of EC proposal of Kathajodi Sand Quarry as per SEAC recommendation.

3.3.4. Recommendation of SEIAA

Reject

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

~~30~~

Proposal for Ammendment of Environmental Clearance for Banjipali Sand Quarry over an area of 12.355 Acres or 5.00 Hectares in village Banjipali under Agalpur tahasil of Balangir district. by UMESH MAHAKUR located at BALANGIR, ODISHA

Proposal For		Amendment in EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/459744/2024	459744/14-MIN/01-2024	25/01/2024	Mining of minerals (1(a))

3.4.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :26/02/2024

Deliberations of SEAC 1 :

The SEAC decided to recommend the proposal as per the replenishment study report submitted. The replenished volume of sand is 19812.3372 cum which is recommended for extraction for next year subjected to modification of Mining Plan.

3.4.3. Deliberations by the SEIAA in current meetings

The Authority observed that as per the approved mining plan, the annual extractable quantity is 1500 cum/annum but the ARRS report shows that 19812.3372 cum of sand is being replenished in the said sand bed.

After detailed deliberation in the matter, the Authority decided that the PP is required to submit revised mining plan in accordance with the ARRS report.

3.4.4. Recommendation of SEIAA

Deferred for ADS

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

Application of Amendment of EC for mining of Sand from Kulei Sand Quarry over an area 20.234 Ha. or 50.00 acre at Village- Kulei, Tahasil- Parjang, District- Dhenkanal in favor of Sri Sarat Behera. by SARAT BEHERA located at DHENKANAL, ODISHA

Proposal For		Amendment in EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/459888/2024	459888/15-MIN/01-2024	26/01/2024	Mining of minerals (1(a))

3.5.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :26/02/2024

Deliberations of SEAC 1 :

The SEAC decided to recommend the proposal as per the replenishment study report submitted. The replenished volume of sand is 5024 cum which is recommended for extraction for next year subjected to modification of Mining Plan.

3.5.3. Deliberations by the SEIAA in current meetings

After detailed deliberation in the matter, the Authority decided to allow amendment of EC as per the SEAC recommendation with the following specific condition:

- Ø Maximum quantity of extraction of sand shall be limited to **5024 cum per year** for the rest of the lease period i.e. for the 2nd, 3rd year, 4th year and 5th year. The PP is required to carry out the Annual rate of replenishment study (ARRS) through ORSAC empanel agency in subsequent years and submit the report to SEIAA, Odisha.
- Ø The EC is valid till validity of DSR or validity of lease period whichever is earlier.
The PP will implement the EMP with a budgetary allocation as proposed in the EMP report during EC application and also to expend the amount provision for CER issued during Public Hearing.

3.5.4. Recommendation of SEIAA

Approved

3.5.5. Details of Environment Conditions**3.5.5.1. Specific**

Specific Conditions	
1.	The SEAC decided to recommend the proposal as per the replenishment study report submitted. The replenished volume of sand is 5024 cum which is recommended for extraction for next year subjected to modification of Mining Plan.

3.6. Agenda Item No 6:**3.6.1. Details of the proposal**

Application for Amendment of EC for mining of sand from Nizagarhzami Sand Quarry over an area of 10.06 H a. or 24.86 Acres over plot no- 3695, Khata no- 446 in Mauza- Nizagarhzami, Tahasil- Talcher, Dist.- Anugul in favor of Sri Pitambar Bhutia. by PITAMBAR BHUTIA located at ANUGUL,ODISHA			
Proposal For		Amendment in EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/459690/2024	459690/16-MIN/01-2024	27/01/2024	Mining of minerals (1(a))

3.6.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :26/02/2024

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Deliberations of SEAC 1 :

The SEAC decided to recommend the proposal as per the replenishment study report submitted. The replenished volume of sand is 9586 cum which is recommended for extraction for next year subjected to modification of Mining Plan.

3.6.3. Deliberations by the SEIAA in current meetings

The Authority observed that the Hon'ble NGT in its order dt. 12.03.2024 on O.A. 47/2024/EZ, Kolkata has directed to constitute a joint committee to look into the matter based on allegation in the Nizagarhjami Sand Quarry which yet to finalized. Accordingly, the case is deferred until receipt of committee report.

3.6.4. Recommendation of SEIAA

Discussed

3.7. Agenda Item No 7:**3.7.1. Details of the proposal**

Proposal for modification of EC on the basis of Replenishment Study Report of GILLI SAND BED over an area 12.22Ac or 4.94Hac in Gilli village under Bonai tahasil of Sundargarh district Odisha by MUKESH AGARWAL located at SUNDARGARH,ODISHA

Proposal For		Amendment in EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/460014/2024	460014/17-MIN/01-2024	27/01/2024	Mining of minerals (1(a))

3.7.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :26/02/2024

Deliberations of SEAC 1 :

The SEAC decided to recommend the proposal as per the replenishment study report submitted. The replenished volume of sand is 11023 cum which is recommended for extraction for next year subjected to modification of Mining Plan.

3.7.3. Deliberations by the SEIAA in current meetings

After detailed deliberation in the matter, the Authority decided that the PP is required to submit the compliance of EC conditions on point no. 7.1 to 7.6 of Part-B in EC Identification No.- EC22B001OR129994 dated 24.11.2022. The PP also required to submit the quantity of sand extracted from the source against the approved quantity 40000 cum allowed for 1st year in EC letter through competent authority.

3.7.4. Recommendation of SEIAA

Deferred for ADS

3.8. Agenda Item No 8:

3.8.1. Details of the proposal

Proposal for Amendment of Replenishment Study to the EC of Sangogua Sand Quarry over an area of 8.00 Ac. o r 3.237Ha in village Sangogua, Tahsil Bonai, Sundargarh district, Odisha of Lessee Sri Niranjan Chhatria. by NI RANJAN CHHATRIA located at SUNDARGARH, ODISHA			
Proposal For		Amendment in EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/460717/2024	460717/28-MIN/02-2024	02/02/2024	Mining of minerals (1(a))

3.8.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :26/02/2024

Deliberations of SEAC 1 :

The SEAC decided to recommend the proposal as per the replenishment study report submitted. The replenished volume of sand is 20072.4439 cum which is recommended for extraction for next year subjected to approval of Modified Mining Plan from competent authority of Mining & Geology Department, Odisha.

3.8.3. Deliberations by the SEIAA in current meetings

After detailed deliberation in the matter, the Authority decided to allow amendment of EC as per the SEAC recommendation with the following specific condition:

- Ø Maximum quantity of extraction of sand shall be limited to **16138 cum per year** for the rest of the lease period i.e. for the 2nd, 3rd year, 4th year and 5th year. The PP is required to carry out the Annual rate of replenishment study (ARRS) through ORSAC empanel agency in subsequent year and submit the report to SEIAA, Odisha.
- Ø The EC is valid till validity of DSR or validity of lease period whichever is earlier.
- Ø The Project Proponent (lease holder) shall deposit Rs.2,0,000/- with the respective District Environment Society for raising 400 plants of native species within 2 years in a suitable location adjoining to quarry. The PP will implement the EMP with a budgetary allocation as proposed in the EMP report during EC application.

3.8.4. Recommendation of SEIAA

Approved

3.8.5. Details of Environment Conditions

3.8.5.1. Specific

Specific Conditions

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1.	The SEAC decided to recommend the proposal as per the replenishment study report submitted. The replenished volume of sand is 20072.4439 cum which is recommended for extraction for next year subjected to approval of Modified Mining Plan from competent authority of Mining & Geology Department, Odisha.
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3.9. Agenda Item No 9:

3.9.1. Details of the proposal

Proposal for Amendment of EC for Gobardhanpur Sultanagar Sand Bed is located in village Gobardhanpur Sultanagar over an area of 4.50 Ac/ 1.823 ha. under Pipili Tahasil in Puri District of Odisha. by SUJATA NAYAK located at PURI,ODISHA			
Proposal For		Amendment in EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/460931/2024	460931/32-MIN/02-2024	04/02/2024	Mining of minerals (1(a))

3.9.2. Deliberations by the committee in previous meetings

<p>Date of SEAC 1 :26/02/2024</p> <p>Deliberations of SEAC 1 : The SEAC decided to recommend the proposal as per the replenishment study report submitted. The replenished volume of sand is 2344 cum which is recommended for extraction for next year subjected to approval of Modified Mining Plan from competent authority of Mining & Geology Department, Odisha.</p>
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3.9.3. Deliberations by the SEIAA in current meetings

<p>The Authority observed that as per the approved Mining Plan the annual extraction of sand is 5000 cum/annum whereas the replenishment study shows 2344 cum of sand replenished in the said sand bed. Besides, the PP has proposed the production quantity of 1406 cum/annum for rest of the lease period. This discrepancy may be clarified by the Mining Officer, Puri as well as Tahasildar, Pipilli along with recommendation for annual extraction for further period.</p>

3.9.4. Recommendation of SEIAA

Deferred for ADS

3.10. Agenda Item No 10:

3.10.1. Details of the proposal

Mahammadpur Chitrotpala Sand Quarry over an area of 12.355 acres or 5.00 hectares in village Mahammadpur under Kishannagar Tahasil in Cuttack District, Odisha of Sri Saroj Kumar Panda by SAROJ PANDA located at CUTTACK,ODISHA			
Proposal For		Amendment in EC	
Proposal No	File No	Submission Date	Activity

			(Schedule Item)
SIA/OR/MIN/462882/2024	462882/56-MIN/02-2024	15/02/2024	Mining of minerals (1(a))

3.10.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :27/02/2024

Deliberations of SEAC 1 :

The SEAC observed that Replenishment study report interpretation appears to be erroneous. Hence not accepted.

3.10.3. Deliberations by the SEIAA in current meetings

After detailed deliberation in the matter, the Authority decided that the PP is required to clarify the observation of SEIAA, Odisha which is as on- "The SEAC interpretation in their proceeding of meetings held on 26th & 27th Feb, 2024 that the PP has proposed for 29986.30cum (60% of 49977.18cum) instead of 11000 cum of sand as per replenishment study. Hence, it is observed that Replenishment study report interpretation appears to be erroneous. The PP is required to clarify the quantity of sand replenished in the said sand bed and the proposed quantity of extraction for current year with recommendation from competent Authority.

3.10.4. Recommendation of SEIAA

Deferred for ADS

3.11. Agenda Item No 11:

3.11.1. Details of the proposal

Proposal for Amendment of environmental Clearance (EC) of Mukundpur II Baitarini River Sand Quarry over an area of 12.00 AC or 4.86 Ha at village Mukundpur, Tahsil Vysanagar Dist-Jajpur Odisha by Manas Ranjan Nayak located at JAJAPUR, ODISHA			
Proposal For		Amendment in EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/462929/2024	462929/59-MIN/02-2024	16/02/2024	Mining of minerals (1(a))

3.11.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :27/02/2024

Deliberations of SEAC 1 :

The SEAC decided to recommend the proposal for 6127 cum of sand as per replenishment study subjected to approval of modified mining plan.

3.11.3. Deliberations by the SEIAA in current meetings

After detailed deliberation in the matter, the Authority decided to allow amendment of EC as per the

SEAC recommendation with the following specific condition:

- Ø Maximum quantity of extraction of sand shall be limited to **6127 cum per year** for the rest of the lease period i.e. for the 2nd, 3rd year, 4th year and 5th year. The PP is required to carry out the Annual rate of replenishment study (ARRS) through ORSAC empanel agency in subsequent year and submit the report to SEIAA, Odisha.
- Ø The validity of EC is valid till validity of DSR or validity of lease period whichever is earlier.
- Ø The Project Proponent (lease holder) shall deposit Rs.2, 50,000/-, with the respective District Environment Society for raising 500 plants (minimum @100 trees per Ha) of native species within 2 years in a suitable location adjoining to quarry.
- Ø The PP will implement the EMP with a budgetary allocation as proposed in the EMP report during EC application.

3.11.4. Recommendation of SEIAA

Approved

3.11.5. Details of Environment Conditions

3.11.5.1. Specific

Specific Conditions	
1.	The SEAC decided to recommend the proposal for 6127 cum of sand as per replenishment study subjected to approval of modified mining plan.

3.12. Agenda Item No 12:

3.12.1. Details of the proposal

Proposal for Transfer of Environmental Clearance of Sunarijore-B Stone Quarry over an Area of 2.00 Acres or 0.809 Hectares in Village Sunarijore under Deogaon Tahasil in Balangir District by RAHUL AGRAWAL located at BALANGIR,ODISHA			
Proposal For		Transfer of EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/464385/2024	272036/1202-MINB2/10-2022	28/02/2024	Mining of minerals (1(a))

3.12.2. Deliberations by the committee in previous meetings

N/A

3.12.3. Deliberations by the SEIAA in current meetings

After detailed deliberation in the matter the Authority decided that the PP is required to submit the compliance of EC conditions on point no. 7.1 to 7.6 of Part-B in EC Identification No. EC23B001OR159580 dt. 20.01.2023 for further consideration of transfer of EC.

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3.12.4. Recommendation of SEIAA

Deferred for ADS

3.13. Agenda Item No 13:

3.13.1. Details of the proposal

Marthapur Sand Quarry- 1 over an area of 12.10acres or 4.89 ha in village Marthapur under Bhuban Tahasil of Dhenkanal District of Odisha by SUKUMAR MISHRA located at DHENKANAL,ODISHA			
Proposal For		Amendment in EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/465244/2024	465244/92-MIN/03-2024	07/03/2024	Mining of minerals (1(a))

3.13.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :21/03/2024

Deliberations of SEAC 1 :

The SEAC observed the follo wing:

As per Mining plan :

Mineable reserve (48312cum) is 86% of Geological reserve (56152cum).

Similarly For pre-monsoon survey: Mineable reserve (41906cum) is 85.6% of Geological reserve (48951cum) and for Post monsoon survey: Mineable reserve (50287cum) is 85.6% of Geological reserve (58741cum).

The SEIAA may seek clarification for arriving to this % value.

Otherwise, the SEAC decided to recommend the proposal for 8381cum as per replenishment study report.

3.13.3. Deliberations by the SEIAA in current meetings

After detailed deliberation in the matter, the Authority decided to allow amendment of EC as per the SEAC recommendation with the following specific condition:

- Ø Maximum quantity of extraction of sand shall be limited to **8381 cum per year** for the rest of the lease

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period i.e. for the 2nd, 3rd year, 4th year and 5th year. The PP is required to carry out the Annual rate of replenishment study (ARRS) through ORSAC empanel agency in subsequent year and submit the report to SEIAA, Odisha.

- Ø The validity of EC is valid till validity of DSR or validity of lease period whichever is earlier.
- Ø The Project Proponent (lease holder) shall deposit Rs.2,50,000/- with the respective District Environment Society for raising 500 plants of native species within 2 years in a suitable location adjoining to quarry. The PP will implement the EMP with a budgetary allocation as proposed in the EMP report during EC application.

3.13.4. Recommendation of SEIAA

Approved

3.13.5. Details of Environment Conditions

3.13.5.1. Specific

Specific Conditions

1.	<p>The SEAC observed the following:</p> <p>As per Mining plan :</p> <p>Mineable reserve (48312cum) is 86% of Geological reserve (56152cum).</p> <p>Similarly For pre-monsoon survey: Mineable reserve (41906cum) is 85.6% of Geological reserve (48951cum) and for Post monsoon survey: Mineable reserve (50287cum) is 85.6% of Geological reserve (58741cum).</p> <p>The SEIAA may seek clarification for arriving to this % value.</p> <p>Otherwise, the SEAC decided to recommend the proposal for 8381cum as per replenishment study report.</p>
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3.14. Agenda Item No 14:

3.14.1. Details of the proposal

Proposal for grant transfer EC Manapur Mahanadi Sand Bed over an area 12.20Ac. or 4.93Ha. in Manapur village under Narasinghpur tahasil of Cuttack district Odisha. by SARAT BEHERA located at CUTTACK, ODISHA			
Proposal For		Transfer of EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/465470/2024	SEIAA-730/10-2020	08/03/2024	Mining of minerals (1(a))

3.14.2. Deliberations by the committee in previous meetings

N/A

3.14.3. Deliberations by the SEIAA in current meetings

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After detailed deliberation, the Authority **allowed the transfer of EC** in favour of successful bidder/lessee for Manapur Mahanadi Sand Bed. The new lessee shall comply EC conditions issued earlier vide letter no. 10324/SEIAA dt. 17.12.2020 with the following additional conditions within 6 (six) months:

- a) Boundary Demarcation: - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates by any empanelled agency of ORSAC.
- b) Digital Map: -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the concerned lease granting Authority Tahasildar/Mining Officer shall be submitted to SEIAA, Odisha through email at info.seiaaodisha@gmail.com.
- c) Intimation of EC: -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt.
- d) Tree Plantation: -Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for avenue plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,50,000/- with the respective District Environment Society for raising 500 plants of native species within 2 years in a suitable location adjoining to quarry.

State EMF Fund: - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the lease granting authority Tahasildar/Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.

3.14.4. Recommendation of SEIAA

Approved

3.15. Agenda Item No 15:

3.15.1. Details of the proposal

Proposal for grant transfer EC Boneikela Sand Quarry over an area 12.355Ac or 5.00Ha. in Boneikela village Bonei tahasil Sundargarh district Odisha by DURGA MISHARA located at SUNDARGARH,ODISHA			
Proposal For		Transfer of EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/465830/2024	9865/SEIAAA	13/03/2024	Mining of minerals (1(a))

3.15.2. Deliberations by the committee in previous meetings

N/A

3.15.3. Deliberations by the SEIAA in current meetings

After detailed deliberation, the Authority **allowed the transfer of EC** in favour of successful bidder/lessee for Boneikela Sand Quarry. The new lessee shall comply EC conditions issued earlier vide letter no. 9865/SEIAA dt. 01.12.2020 with the following additional conditions within 6 (six) months:

- a) **Boundary Demarcation:** - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates by any empanelled agency of ORSAC.
- b) **Digital Map:** -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the concerned lease granting Authority Tahasildar/Mining Officer shall be submitted to SEIAA, Odisha through email at [info.seiaaodisha@gmail.com](mailto:seiaaodisha@gmail.com).
- c) **Intimation of EC:** -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt.
- d) **Tree Plantation:** -Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for avenue plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,50,000/- with the respective District Environment Society for raising 500 plants of native species within 2 years in a suitable location adjoining to quarry.
- State EMF Fund:** - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the lease granting authority Tahasildar/Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.

3.15.4. Recommendation of SEIAA

Approved

3.16. Agenda Item No 16:

3.16.1. Details of the proposal

Subarnarekha River sand bed over an area of 12.00 acres or 4.856hectares located in village Sikharapur under Jaleswar Tahasil in Balasore, district of Odisha. by ORISSA CHROME EXPORT & MINING COMPANY LIMITED located at BALESHWAR,ODISHA			
Proposal For		Transfer of EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/468179/2024	SEIAA-1506/03-2021	02/04/2024	Mining of minerals (1(a))

3.16.2. Deliberations by the committee in previous meetings

N/A

3.16.3. Deliberations by the SEIAA in current meetings

After detailed deliberation, the Authority **allowed the transfer of EC** in favour of successful bidder/lessee for Subarnarekha River Sand Bed. The new lessee shall comply EC conditions issued earlier vide letter no. 2534/SEIAA dt. 04.09.2021 with the following additional conditions within 6(six) months:

- a) **Boundary Demarcation:** - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above

ground, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates by any empanelled agency of ORSAC.

b) Digital Map: -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the concerned lease granting Authority Tahasildar/Mining Officer shall be submitted to SEIAA, Odisha through email at info.seiaaodisha@gmail.com.

c) Intimation of EC: -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt.

d) Tree Plantation: -Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for avenue plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,50,000/- with the respective District Environment Society for raising 500 plants of native species within 2 years in a suitable location adjoining to quarry.

State EMF Fund: - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the lease granting authority Tahasildar/Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.

3.16.4. Recommendation of SEIAA

Approved

4. Any Other Item(s)

N/A

5. List of Attendees

Sr. No.	Name	Designation	Email ID	Remarks
1	K Murugesan	Member Secretary, SEIAA	ms-*****@gov.in	
2	Biswajit Mohanty	SEIAA Member	mem*****@gmail.com	
3	Shri Sisir Kumar Ratho	Chairman , SEIAA	s.k*****@gmail.com	

TRUE COPY ATTESTED

Signed by

P.F.A

From: Yahoo (palit_subir02@yahoo.com)

To: sankarprasadpani@gmail.com; csori@nic.in; tah.talcher-od@nic.in; dm-angul@nic.in; rtoangul@yahoo.co.in; spang.odpol@nic.in; iic-talcher@odishapolice.gov.in; ddm.talcher@orissaminerals.gov.in; wrsec.od@nic.in; paribesh1@ospboard.org; seiaaorissa@gmail.com; roez.bsr-mef@nic.in; ntpcc@ntpc.co.in

Date: Thursday 5 December, 2024 at 02:11 pm IST

Dear Counsels,

Please find attachment defects remove of I.A in the matter of O.A No.47/2024/EZ filed by Respondent No.14.

O/o Subir Palit, Senior Advocate,
Orissa High Court.



I.A filed in O.A No.47 of 2024 of EZ_by Respondent No.14_defect remove__.pdf
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